

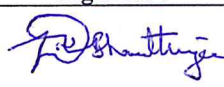
NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY-MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 03.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)/194/9/HDB/2017
NAME OF THE COMPANY	Kopalle Pharam Chemicals Pvt Ltd
NAME OF THE PETITIONER(S)	Ayeka International
NAME OF THE RESPONDENT(S)	Kopalle Pharam Chemicals Pvt Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Dishit Bhattacharjee	Counsel for operational creditor	dishit.bhattacharjee@gmail.com 9949956811	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Shri Dishit Bhattacharjee, Learned Counsel for the Petitioner. It appears that the demand notice issued by the Learned Counsel for the Petitioner dated 31.05.2017 is not in accordance with Section 9 (Form 5) of IBC 2016 and is not in compliance with the Hon'ble NCLAT order. Post the matter on 9.10.2017 for the counsel to clarify the same.


Member (T)


Member (J)